

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 612-JK (LD) of 2022
DATED:- 10 - 02 - 2022

Sanction is hereby accorded to the appointment of Officer of Department of Rural Development and Panchayati Raj, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.


By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:- 10 .02.2022

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Commissioner Secretary to Government, Department of Rural Development and P.R
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government

Annexure to the Government Order No.- 612-JK(LD) of 2022 dated 10.02.2022

S No.	Title of the Case	OIC
1	CCP(S) No. 313/2020 in SWP No. 2469/2020 titled Vandana Gupta Vs Sheetal Nanda and Anr.	Mr. Vilender Kumar Bhat, Under Secretary to Government.
2	Contempt No. 147/2020 in SWP No. 1110/2007 titled Hira Lal Manhas Vs Sheetal Nanda and Anr	
3	Contempt Petition No. 41/2017 in SWP No. 284/2003 titled Sham Lal & Ors Vs Kifayat Hussain Rizvi and Ors	
4	T.A No. 1421/2020, SWP No. 2252/2018 titled Ankita Saroch Vs Rural Development Department , U.T of J&K	

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